

number of serious deficiencies in implementation of IRDP have come to light;

(b) if so, details thereof and corrective steps taken;

(c) whether these lacunae had escaped the attention of the overseeing Deptts. of Agriculture and Planning Commission;

(d) if so, remedial steps taken to streamline appraisal, evaluation and mid course corrections infrastructure thereof; and

(e) whether similar screening will be made in respect of all other States and if so, time frame thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDULAL CHANDRAKAR) : (a) and (b) During his visit to Orissa the Prime Minister observed that the poorest of the poor are not always benefitting from our programmes and when they do, the assets supplied to them are generally below the critical level.

To overcome these problems under IRDP, a higher investment per family, including package of assistance to enable proper return on investment, has been proposed for the new beneficiaries in the Seventh Plan. In addition, supplemental dose of assistance shall be provided to those families assisted during the Sixth Plan who have not been able to cross the poverty line for no fault of their own.

(c) No, Sir. These lacunae had not escaped the attention of the Department of Rural Development and Planning Commission.

(d) Based on the experience gained from the implementation of IRDP Programme, a number of steps besides providing increased per household investment, have been taken, during the Seventh Plan to improve its implementation. A new system of concurrent evaluation has been introduced.

Efforts are being made to improve the backward and forward linkages through identification of bodies at district level or

the establishment of District Supply and Marketing Societies. A new scheme is under consideration of the Government, for the proper coordination of the training effort through the establishment of Composite Rural Training and Technology Centres.

(e) Such review of performance of the programme in various States/Union Territories is undertaken from time to time.

Applications for setting up vanaspati units in J and K

2151. PROF. SAIFUDDIN SOZ : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether Ministry of Food and Civil Supplies clears applications for setting up vanaspati units in States for grant of licences by Department of Industrial Development; and

(b) if so, the number of applications cleared till 31 December, 1984 from Jammu and Srinagar areas, separately ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) : (a) Yes, Sir.

(b) During 1983 and 1984, 9 applications were received from Srinagar area and 2 from Jammu area. None of them have been recommended.

Moist foodgrains in markets

2152. SHRI PRAKASH V. PATIL : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that food crops with high moisture are easily susceptible to fungus growth, discolouring and blackening which is dangerous for human consumption;

(b) whether any estimate has been made of such food crops that go into the market either through Government procurement or through private trade;

(c) if so, the figures for the last three years, years-wise; and

(d) the steps taken to check it ?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI K.P. SINGH DEO) : (a) Yes, Sir, some of the fungi are known to secrete toxic substances.

(b) and (c) No such estimates on All-India basis are available.

(d) Paddy and Wheat for Central Pool are procured in accordance with the standards prescribed by the Department of Food, which includes an upper limit on moisture content.

12.00 hrs.

SOME HON. MEMBERS rose.

(Interruptions)

[English]

PROF. MADHU DANDAVATE (Rajapur) : I am raising a very important issue connected with the House on which the entire House would agree.

When the debate on Mr Jagmohan took place here, the Minister made certain observations explaining the Government position.

On 30th Mr Ramnath Goenka has written an article ..

MR. SPEAKER : I am looking into it.

PROF. MADHU DANDAVATE : Sir, in that article he has called our Minister as delinquent as far as that House is concerned and juvenile here ...

[Translation]

MR. SPEAKER : I am aware of it... (Interruptions)

[English]

I will look into it.

PROF. MADHU DANDAVATE : If our Minister is called juvenile here and delinquent there, that House will take care of the delinquency but you have to take care of this juvenileness. Therefore, the matter should be referred to the Privileges Committee where the matter can be discussed.

[Translation]

MR. SPEAKER : I am aware of it... (Interruptions)

[English]

As I said I am looking into it.

PROF. MADHU DANDAVATE : So that Mr Goenka's allegations may be cleared.

SHRI K. P. UNNIKRISHNAN : (Badagara) Sir, I have also sent a notice of a motion of privilege against Mr Ramnath Goenka.

MR. SPEAKER : I am looking into it,..... Let me consider it.

SHRI P. KOLANDAIVELU (Gobichettipalayam) : I have given a notice of a calling attention motion on 28th regarding the Sri Lanka problem. Hon. Prime Minister is here. I want to know whether the talks will be resumed on December 9.

MR. SPEAKER : I will consider.

PROF. MADHU DANDAVATE : Let us first clear this issue. Let us know what is going to happen about Mr. Ramnath Goenka and the Minister.

SHRI K. P. UNNIKRISHNAN : I have also sent you a notice...

MR. SPEAKER : That is what I am referring to, I will consider it and then let you know.

PROF. MADHU DANDAVATE : When are we likely to discuss this matter? Are you referring it to the committee ?

MR. SPEAKER : As I told you, I will have to first consider it.